Banning of 15 year old vehicles in Delhi

- *354. SHRIMATI AMBIKA SONI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether Government has made any study on the impact of National Green Tribunal order banning all vehicles that are more than 15 years of age to ply in NCT of Delhi, if so, the details thereof;
- (b) whether any appeal has been made to implement the order in a phased and zone-wise manner;
 - (c) if so, the details thereof and the response thereto; and
- (d) the details of the manner in which Government has equipped all agencies to enforce the order?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) The National Green Tribunal (NGT) in its order dated 26-11-2014 has banned all vehicles that are more than 15 years of age to ply in NCT of Delhi. The implementation of this is being carried out by the Government of NCT of Delhi. The Ministry of Road Transport and Highways in the case of WP (Civil) No. 13029/1985-M.C. Mehta *vs.* GOI and Ors. in the Supreme Court is of the view that private vehicles which are more than 15 years of age should be declared unfit only after fitness test and the 'pollution under control' checks declare that they are beyond repair for requirements under the Central Motor Vehicles Rules, 1989. The matter is *sub-judice*. Supreme Court is the appellate authority for the orders of the NGT.

(d) The Transport Department of Government of NCT of Delhi is implementing the order of the National Green Tribunal. In addition, it has constituted and deployed 7 teams at the entry points of highways of Delhi for checking all vehicles more than 15 years of age entering the borders of Delhi.

Implementation of the RTE Act

- *355. DR. T. N. SEEMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether an audit report on the implementation of the Right of Children to Free and Compulsory Education (RTE) Act in ten States has reflected its poor implementation, if so, the details thereof;